

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.12945/2021

(Arising out of impugned final judgment and order dated 01-02-2021 in WA No.179/2019 passed by the High Court of Tripura at Agarthala)

RAJU GHOSH & ORS.

Petitioner(s)

VERSUS

THE STATE OF TRIPURA & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.103060/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 27-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Rana Mukherjee, Sr. Adv.
Ms. Daisy Hannah, AOR
Ms. Kanika Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice.
- 2 Dasti, in addition, is permitted.
- 3 Tag with SLP(C) Nos 6755-6757 of 2021.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
COURT MASTER